



Government of Jammu & Kashmir
Revenue Department
Civil Secretariat

Notification
Jammu, the 22nd March, 2018

SRO; 138 - In exercise of the powers conferred by clause(b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No. XIII of 1963), and in supersession of all previous Notifications issued in this behalf, the Government hereby appoint Sh. Inderjeet Singh Parihar (KAS) Sub Divisional Magistrate Chhatroo to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Sub Division Chhtaroo of District Kishtwar.

By order of the Government of Jammu and Kashmir.

Sd/-


(Shahid Anayatullah) IAS
Commissioner/Secretary to Government
Revenue Department

Dated: 22.03.2018

No: Rev/LB/29/2017

Copy to the:

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Department.
3. Divisional Commissioner, Jammu.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Kishtwar.
6. Director Archives, Archeology & Measeums, J&K, Jammu.
7. Manager Government Press, Jammu for publication in the Govt. Gazettee.
8. Pvt. Secretary to Minister for Revenue for information of the Hon'ble Minister.
9. Pvt. Secretary to Minister (MoS) Revenue for information of the Hon'ble Minister.
10. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Department.
11. I/C Website Revenue Department
12. Notification/stock file.


22/3/18
(Afaq Ahmad) KAS
Deputy Secretary to Government
Revenue Department

